
(2009) 05 AHC CK 0326

In the Allahabad High Court

Case No : Criminal Miscellaneous Case No. 3099 (B) of 2009

Dharmendra Kumar

APPELLANT

Vs

State of U.P.

RESPONDENT

Date of Decision : 26-05-2009

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 164

Citation : (2009) 05 AHC CK 0326

Hon'ble Judges : Abdul Mateen, J

Final Decision : Dismissed

Judgement

A. Mateen, J.

Heard learned counsel for the applicant and the learned Additional Government Advocate. Gone through the FIR, bail rejection order as well as medical examination report of the prosecutrix and her statement recorded under Section 164 Cr.P.C.

In her statement recorded under Section 164 Cr.P.C., the prosecutrix has specifically stated that she was subjected to rape by the present applicant.

I do not find it a fit case for bail.

Accordingly prayer for bail is refused and the application is rejected.